

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 51021 of 2021 [SM]

[Arising out of Order-in-Appeal No. 114 & 115 (CRM)ST/JDR/2021 dated 20.05.2021 passed by the Commissioner of Central Excise & Central Goods and Service Tax (Appeals), Jodhpur]

Ashok Maru

12, Nand Mahal, Basant Vihar,
Hiran Magri, Sector-14,
Udaipur (Raj.) – 313001

...Appellant

VERSUS

**Commissioner of Central Excise
& CGST, Udaipur**

142-B, Hiran Magri,
Sector-11, Udaipur (Raj.)-313001

...Respondent

APPEARANCE:

Mr. Bipin Garg, Ms. Kainaat & Ms. Shalini, Advocates for the Appellant
Mr. Mahesh Bhardwaj, Authorised Representative for the Respondent

CORAM: HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING: **22.09.2022**
PRONOUNCED ON: **28.10.2022**

ORDER

The appeal is allowed. For order, see order of date passed in Service Tax Appeal No. 51585 of 2019.

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

HK